



**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 34/2019
in
O.A. No. 2477/2018**

This the 25th day of November, 2019

**Hon'ble Mr. R.N. Singh, Member (J)
Hon'ble Ms. Aradhana Johri, Member (A)**

Monika Goswami
D/o Late Prem Sagar Goswami
Designation:- Senior Malaria Inspector
R/o WZ-1718, Rani Bagh,
Shakur Basti, Delhi-110034

...Petitioner

(By Advocate: Sh. Vinay Sharma)

VERSUS

1. Madhup Vyas
Commissioner,
North Delhi Municipal Corporation,
Civic Centre, Mito Road,
New Delhi.
2. Rashmi Kapila
Account Officer, Pension Cell,
North Delhi Municipal Corporation,
Civic Centre, Minto Road,
New Delhi.
3. Shri A.K. Bansal
Municipal Health Officer,
North Delhi Municipal Corporation,
Civic Centre, Minto Road,
New Delhi.

...Respondents

(By Advocate: Sh. H.K. Gangwani)

ORDER (Oral)



Hon'ble Mr. R.N. Singh, Member (J):

Heard the learned counsels for the parties.

2. The present CP has been filed by the petitioner alleging wilful defiance of the directions of this Tribunal in order dated 06.07.2018 in the aforesaid OA. The aforesaid OA was disposed of at the admission stage itself.

The operative portion of the order dated 06.07.2018 in reference reads as under:-

“3. In view of the above submission made before me by the learned proxy counsel for the applicant, without going into the merits of the case, the respondents are directed to decide the aforesaid representation of the applicant by way of passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The OA is disposed of, accordingly, at the admission stage.”

3. In pursuance to the notice issued by this Tribunal in the present CP, respondents have filed their compliance affidavit along with the speaking order dated 19.11.2019 and the relevant portion of the order dated 19.11.2019 reads as under:-

“xxx xxx xxx

Even vide letter No.5459/DHO/CSPZ/2019 dated 25.10.19, a final reminder was issued to the applicant stating clearly that in case requisite income certificate issued by SDM office is not received in 7 days the claim of applicant shall be closed forthwith.



The facts and circumstances of the present case clearly establish that the applicant despite ample and fair opportunities failed to submit the required documents for processing her claim for pension and as such the claim of applicant is hereby closed forthwith."

4. From the aforesaid, we are satisfied that the respondents have duly complied with the directions of this Tribunal in the above OA. The petitioner, if aggrieved by the aforesaid order dated 19.11.2019, is at liberty to take legal recourse in accordance with law.
5. In view of the aforesaid, CP is closed. Notices are discharged.

(Aradhana Johri)
Member (A)

/akshaya/

(R.N. Singh)
Member (J)